

**आयकर अपीलीय अधिकरण 'ए' न्यायपीठ चेन्नई में।**  
**IN THE INCOME TAX APPELLATE TRIBUNAL**  
**'A' BENCH, CHENNAI**

**माननीय श्री मनोज कुमार अग्रवाल ,लेखा सदस्य एवं**  
**माननीय श्री मनु कुमार गिरि, न्यायिक सदस्य के समक्ष।**  
**BEFORE HON'BLE SHRI MANOJ KUMAR AGGARWAL, ACCOUNTANT MEMBER**  
**AND HON'BLE SHRI MANU KUMAR GIRI, JUDICIAL MEMBER**

**आयकरअपील सं./ ITA No.2093/Chny/2024**

Chandra Educational and Social  
Welfare Trust,  
No.118/35, Junction Road,  
Vridhachalam 606 001.

**Vs.** The Commissioner of Income Tax,  
Exemption  
Chennai.

**[PAN:AABTC 6188N]**

(अपीलार्थी/Appellant)

(प्रत्यर्थी/Respondent)

अपीलार्थी की ओर से/ Appellant by  
प्रत्यर्थी की ओर से /Respondent by

: Dr. Abhishek Murali, CA. (Virtual)  
: Shri. S.R. Karuppuswamy, IRS, CIT.

सुनवाई की तारीख/Date of Hearing : 21.10.2024

घोषणा की तारीख /Date of Pronouncement : 21.10.2024

**आदेश / O R D E R**

**PER MANU KUMAR GIRI (Judicial Member)**

This appeal filed by the assessee is directed against the order of the Ld. Commissioner of Income Tax (Exemption), Chennai dated 10.11.2023 in Application No.CIT(Exemption), Chennai/2023-24/12AA/11089.

2. At the outset, the Id.Counsel for the assessee Dr. Abhishek Murali, C.A. appeared in Virtual mode and prayed to withdraw the present appeal and he also filed letter dated 19.10.2024 for withdrawing which reads as under:-

*PETITION FOR WITHDRAWAL OF APPEAL - Chandra Educational and Social Welfare Trust - ITA 2093/CHNY/2024 - "A" BENCH CHENNAI*  
*From: victorgrace office [victorgrace.office@gmail.com](mailto:victorgrace.office@gmail.com)*

*Sat, Oct 19, 2024 02:22 PM*

*Subject: PETITION FOR WITHDRAWAL OF APPEAL - Chandra Educational and Social Welfare Trust - ITA 2093/CHNY/2024 - "A" BENCH CHENNAI*  
*Attachment*

*To: ITAT Chennai Benches <[chennai.bench@itat.nic.in](mailto:chennai.bench@itat.nic.in)>*  
*Cc: [abhishekmurali@gmail.com](mailto:abhishekmurali@gmail.com)*

*Respected Sir/Madam,*

*Ref:*  
*Chandra Educational and Social Welfare Trust*  
*ITA 2093/CHNY/2024 "A" BENCH CHENNAI*

*We humbly submit that the above case is posted for hearing on 21.10.2024. I wish to withdraw the Appeal.*

*The inconvenience caused is regretted.*

*I will be pleased to furnish any additional details as may be required.*

*Thanks & Regards*  
*Dr CA Abhishek Murali*  
*President. All India Tax Payers Association*

3. Per contra, the Id.DR did not oppose the prayer of the assessee. We allow assessee to withdraw this appeal as prayed by the Id.Counsel.
4. The appeal stands dismissed as withdrawn.

Order pronounced in open court at the time of hearing on 21<sup>st</sup> October, 2024 at Chennai

Sd/-

(मनोज कुमार अग्रवाल)

**(MANOJ KUMAR AGGARWAL)**

**लेखा सदस्य / ACCOUNTANT MEMBER**

Sd/

(मनु कुमार गिरि)

**(MANU KUMAR GIRI)**

**न्यायिक सदस्य / JUDICIAL MEMBER**

चेन्नई Chennai:

दिनांक Dated :21-10-2024

KV

आदेश की प्रतिलिपि अग्रेषित /Copy to :

1. अपीलार्थी/Appellant
2. प्रत्यर्थी/Respondent
3. आयकरआयुक्त/CIT, Chennai/Coimbatore/Madurai/Salem.
4. विभागीयप्रतिनिधि/DR
5. गार्डफाईल/GF